

**Court-I****Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)****Appeal No.243 of 2014 & IA No.282 of 2015****Dated : 25<sup>th</sup> Aug , 2015****Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I J Kapoor, Technical Member****In the matter of:****M/s. Municipal Corporation of Greater Mumbai ..... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors ..... Respondent(s)****Counsel for the Appellant (s) : Mr. Harinder Toor,  
Mr. Mukesh Kumar a/w  
Mr. R Dubal & Mr. R Patsute (Reps.)****Counsel for the Respondent (s) :MrBuddy A Ranganadhan  
Mr. Raunak Jain  
Mr. Raghu Vamsy for R-1  
  
Mr. Amit Kapur,  
Ms. Poonam Varma  
Mr. Akshat Jain for R-2  
  
Mr. Aditya Dewan for R.4****ORDER****IA No.282 of 2015  
*(Appl. for amendment of appeal)***

Issue notice on the maintainability of the interim application. Mr. Amit Kapur, learned counsel takes notice on behalf of respondent No. 2 and states that objections to the maintainability of the interim application will be filed within two weeks. He may do

so on or before 08.09.2015 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 16.09.2015 after serving copy on the other side.

Notice be issued to the other respondents returnable on 21.09.2015. Dasti in addition is permitted. List the matter on **21.09.2015.**

**( I. J Kapoor )**  
**Technical Member**

**( Justice Ranjana P. Desai )**  
**Chairperson**

TS/H CJ